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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
RA No.56/97 in OA 2505/96
Hon'ble Shri S.P. Biswas, Member(A)
New Delhi this the 24th day of February, 1997.

Shri K. Siraiyéetan .. Applicant
106, Munirka Village, New Delhi-67
(By applicant himself)

versus

1. Secretary
M/Defence, South Block, New Delhi
2. Joint Secretary(Trng) & Chief Admn. Officer
M/Defence, C-II Hutsments, New Delhi .. Respondent

ORDER(in circulation)

Applicant has filed this review application against the order dated 27.1.97 in OA 2505/96 for recalling that order on the ground that a copy of the relieving order from the old department was not available with him in Delhi, which he has now attached with RA.

2. It was clearly mentioned in the judgement and order dated 27.1.97 that the "Nor the counsel could produce any evidence/documents that could establish that he was relieved of his duties from an office enabling him to carry out the order of transfer as alleged. P-7, order lacks the usual features of a regular transfer order". The copy of the said relieving order dated 20.11.92 has now been produced by the applicant as Annexure RA-2 with the review applicant. This is only relating to the acceptance of his resignation from his previous office as "a technical formality so as to enable him to take up appointment as Sr. Technical Assistant in the Ministry of Defence". Nowhere it is stated that he stood relieved or that he was entitled to all transfer benefits as envisaged under the rules on the subject.
3. In the premises, the RA fails and is dismissed accordingly.

(S.P. Biswas)
Member(A)

/gtv/